

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No.9  
CP(IB) No.168/Chd/Pb/2021  
Under Section 9, IBC 2016**

**In the matter of:-**

Gokal Iron and hardware Traders (LDH)      ...Petitioner-Operational creditor  
Vs.  
Aho Overseas LLP                                      ...Respondent-corporate debtor

**Present:**

Ms. Niharika Sohal, proxy counsel for Mr. Nakul Sharma, Advocate for the petitioner-operational creditor.  
Mr. Mukesh Tomar, proxy counsel for Mr. SS Brar, Advocate for the respondent-corporate debtor.

A date is requested by learned proxy counsel for the petitioner for filing the checklist. Let the same be filed within two weeks. Last opportunity is granted for the same. Let the matter be adjourned to 12.05.2023 for arguments.

**Sd/-**  
(Subrata Kumar Dash)  
Member (Technical)

**Sd/-**  
(Harnam Singh Thakur)  
Member (Judicial)

March 07, 2023  
DS